



CTRCR

The Centre for Training and Research
in Commercial Regulations

presents

NATIONAL ARTICLE -WRITING COMPETITION AND WORKSHOP ON ANTI-TRUST LAWS

2nd Edition, 2025

4th October, 2025

Contact Us

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ABOUT THE COMPETITION

The 2nd National Article Writing Competition on Anti-Trust Laws, organized by CTRCR at MNLU Mumbai, aims to foster in-depth research and critical thinking on competition laws. It offers students a platform to enhance their analytical and writing skills, propose innovative legal solutions, and engage with practical challenges in competition law.

The competition bridges academia and practice through a workshop and internship opportunities, while recognizing and rewarding emerging talent in this dynamic field. Participants are encouraged to explore evolving jurisprudence, address systemic gaps, and contribute original perspectives that could inform future legal and policy reforms. With a focus on academic rigour and practical relevance, the competition aspires to shape a new generation of anti-trust law experts.



ABOUT THE MAHARASHTRA NATIONAL LAW UNIVERSITY, MUMBAI

Maharashtra National Law University Mumbai, established under the Maharashtra National Law University Act 2014 on 20th March 2014, is one of India's premier National Law Universities. The primary goal of the University is to disseminate advanced legal knowledge and processes of law amongst the students and guide them in developing their skills of advocacy, legal services, and law reforms and make them aware and capable of utilizing these instruments for social transformation and development.

ABOUT CTRCR

The Centre for Training and Research in Commercial Regulation (CTRCR) at MNLU Mumbai is a pioneering initiative established with the vision to become a leading hub for research, policy advocacy, and capacity building in the domain of commercial regulation. The Centre's core objective is to promote interdisciplinary research and critical analysis of contemporary issues in commercial law, including corporate law, insolvency and bankruptcy, competition law, intellectual property, and financial regulations.



WORKSHOP

An exclusive workshop on Anti-Trust Laws will accompany the article writing competition, offering participants in-depth insights into key provisions, recent amendments, landmark judgments, and practical aspects of anti-trust laws. Led by eminent legal practitioners, academics, and professionals, the workshop will provide valuable theoretical and practical perspectives. Participation is strongly encouraged, as it will significantly enhance the worldview of the intricacies of the subject. Both students and legal professionals are eligible to participate in the workshop.

Details regarding the schedule, topics, and speakers will be shared separately.

REGISTRATION

No registrations will be accepted after the deadline. A **non-refundable** registration fee is applicable as given below.

WORKSHOP ON 4TH OCTOBER 2025

- Last Date of Registration: 20th September 2025
- Registration Fees: INR 200/-

ARTICLE WRITING COMPETITION

The Competition is open to all students currently pursuing **undergraduate law degrees from any recognised university/college in India**. Legal professionals are not eligible to participate in this specific competition, as it is tailored for undergraduate students only.

- Last Date of Registration: 20th September 2025
- Registration Fees:
Single Authorship: INR 300/-
Co-Authorship: INR 500/-

**Co- Authorship is permitted up to two authors only*

Note: Participants in the Competition need not pay the registration fees for the Workshop.

SUBMISSION

- Submissions will be accepted from the date of registration.
- A separate Google Form will be mailed to the participants to submit their articles after the registration is complete.
- Last Date for Article Submission: 27th September 2025

Note: All deadlines are at 11:59 PM IST on the respective dates. Any changes to the timeline will be communicated promptly through official channels.

Registration Link

<https://forms.gle/z64RmYchewtoxq5o7>

AWARDS

The authors of **Top 3 Submissions** will receive a 4-week internship opportunity with a Law Firm.

The **Top 10 Submissions** will be published in the Journal on Corporate Law and Commercial Regulations (subject to necessary modifications) and receive Certificates of Merit.

All valid submissions will get a Certificate of Participation

THEMES

- Deal Value Thresholds and Killer Acquisitions in India's Startup Economy
- Antitrust Law at Crossroads: Intersection with Allied Legal Regimes like Intellectual Property Law, Foreign Investment Law, Space Law and any other Laws.
- Competition Law in Public Procurement: Ensuring Fairness, Transparency, and Market Integrity
- Evolving Dimensions of Merger Control: From Traditional M&A to Innovative Corporate Structuring
- Evolving Approaches in Competition Law Enforcement and Procedural Reforms
- The Leniency Regime in Competition Law: Balancing Self-Reporting Incentives with Effective Cartel Enforcement

SUBMISSION GUIDELINES

Formatting Guidelines

Font Style

- Garamond for all text.

Font Size

- Title of the Article: 14 pt, Bold, Centered.
- Headings (Level 1): 12 pt, Small Caps, Bold.
- Sub-headings (Level 2): 12 pt, Italicized, Bold, Title Case.
- Main Text: 12 pt.
- Footnotes: 10 pt.

Line Spacing

- Main Text: 1.5 lines.
- Footnotes: Single spacing.

Alignment

- All text, including headings and paragraphs, must be justified.

Margins

- 1 inch on all sides (top, bottom, left, right)

WISHING YOU THE BEST!!

- All articles must be submitted in **.doc/.docx format** (Microsoft Word 2007 or later versions) via a dedicated Google Form.
- The submission link will be shared with registered participants via email.
- The file name of the submission should be the Team Code allotted to the participants via mail.
- Each submission must include an abstract of 150 - 200 words at the beginning of the manuscript in the file itself, not separately.
- The article must be between 2500 - 3500 words, excluding footnotes.
- The article body must strictly not contain any identifying information about the author(s) (name, institution, contact details).
- All submissions must be original, unpublished work of the author(s). Submissions that have been previously published or are under consideration for publication elsewhere will be disqualified.

- All sources must be cited using footnotes, adhering to the **21st Edition of The Bluebook: A Uniform System of Citation**. Endnotes or in-text citations are not permitted. For online sources, a permanent link (URL, clickable) must be provided in the footnotes, along with the date of last access.
- All submissions will undergo a rigorous plagiarism check using Turnitin. A **plagiarism percentage exceeding 15%** will result in disqualification, excluding properly cited references and common phrases.
- The use of **Artificial Intelligence (AI) tools** for generating content (beyond basic grammar checks or rephrasing) is strictly prohibited. Submissions found to have been substantially generated by AI will be disqualified.
- In matters not specifically addressed by these rules, the decision of the organizers will be final and binding.